

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.228/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.10.2020**

Name of the Company: Q'max Solutions Inc.
V/s
Essar Oil & Gas Explorations &
Production Ltd

Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

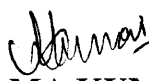
(Through Video Conferencing)

Advocate Mr. Raheel Patel is present on behalf of the Respondent.

Mr. Amarjit Achreja, the authorized signatory of the petitioner company is present in person and filed a pursis to withdraw the instant petition.

In view of the withdrawal pursis, the instant petition, i.e. CP (IB)228 of 2020, is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)


MANORAMA KUMARI
MEMBER (JUDICIAL)

Dated this the 7th day of October , 2020.